

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 220

01/241-242/ ND/2018

C.A No.1066/C-II/ND/2019, C.A No.1413/C-II/ND/2019,

C.A No.1414/C-II/ND/2019, C.A No.428/C-II/ND/2019,

CA-521/2020, CA-248/2021

IN THE MATTER OF:

Sh. Vishwanath Bathla & Ors.

... Applicant/Petitioner

Versus

GR Bathla Publications Pvt. Ltd. & Ors.

... Respondent

Under Section: 241-242, 213

Order delivered on 06.03.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Madhokant Bhatia

For the Respondent : None

ORDER

C.A No.1066/C-II/ND/2019, C.A No.1413/C-II/ND/2019,

C.A No.1414/C-II/ND/2019, C.A No.428/C-II/ND/2019,

CA-521/2020 CA-248/2021: There is no appearance on behalf of the Respondent, despite repeated calls. In the interest of justice, hearing is deferred to 03.05.2023.



**(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)**



**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**